GOVERNMENT OF INDIA MINISTRY OF HEALTH AND FAMILY WELFARE DEPARTMENT OF HEALTH AND FAMILY WELFARE

LOK SABHA UNSTARRED QUESTION NO. 826 TO BE ANSWERED ON 23RD JULY, 2021

EXORBITANT FEE FOR MBBS AND PG COURSES

826. SHRI BALUBHAU ALIAS SURESH NARAYAN DHANORKAR:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether it is a fact that a large number of private medical universities are charging exorbitant fee for MBBS and PG courses, if so, the details thereof;
- (b) whether any complaints have been received from the parents to take action against the private medical universities, if so, the details thereof;
- (c) whether any mechanism is put in place by the Government to take strict action against them for inappropriate levying of fees; and
- (d) if so, the details thereof and if not, the reasons therefor?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. BHARATI PRAVIN PAWAR)

(a) to (d): In the case of Government medical colleges, the respective State Governments are responsible for fixation of fee and in the case of private unaided medical colleges, the fee structure is decided by the Committee set up by the respective State Governments under the Chairmanship of a retired High Court Judge in pursuance of the directions of the Hon'ble Supreme Court of India. As and when complaints regarding overcharging of fees are received against medical colleges, such complaints are referred to the concerned State Government for appropriate action.

Further, the National Medical Commission (NMC) has been constituted with effect from 25th September, 2020 under the provisions of the National Medical Commission Act, 2019, Section 10(1)(i) of the National Medical Commission Act, 2019 empowers the NMC to frame guidelines for determination of fees and all other charges in respect of 50% of seats in private medical institutions and deemed to be universities.